

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**APPEAL NO. 265 OF 2019 &
IA NOS. 1339, 1340 & 1407 OF 2019**

Dated: 23rd August, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

In the matter of :

**GSPL India Transco Ltd. ... Appellant(s)
Vs.
Petroleum & Natural Gas Regulatory Board & Anr. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G.Ramachandran, Sr. Adv.
Mr. Piyush Joshi
Ms. Sumiti Yadava
Mr. Prakhar K.
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Prashant Bezboruah for PNGRB

Mr. A V S Subramaniam
Mr. Niraj Kumar for R-2

ORDER

Admit.

By consent of parties the arguments addressed are taken as arguments on main appeal since arguments on interim relief and main appeal would be one and the same.

Reply of the respondent Board is placed on record. Parties are at liberty to submit written submissions on or before 09.09.2019 with advance copy to each other.

List the matter on **13.09.2019** for reporting compliance.

**(B.N. Talukdar)
Technical Member (P&NG)**

bn/mkj

**(Justice Manjula Chellur)
Chairperson**